

TO BE PUBLISHED IN PART II SECTION 3(1) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
( DEPARTMENT OF REVENUE )

NEW DELHI: DATED THE 9<sup>th</sup> JANUARY, 1988.

NOTIFICATION  
(INCOME-TAX)

No. 8158 (F.No.176/69/88-ITA.1): In exercise of the powers conferred by clause (b) of sub-section (2) of section 80G of the Income Tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Arulthiru Devi Karumari Amman Thirukkoi, Thiruverkadu", Madras, to be a place of public worship of renown throughout the State of Tamil Nadu for the purpose of the said section on the conditions that the temple will maintain separate books of accounts for the purpose and the donations received will be utilised exclusively for the renovation of the temple.

*Anand Kishore*  
( ANAND KISHORE )

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
(Near Rajouri Garden), New Delhi.

Copy to:

1. The Chief Commissioner of Income-tax (Admn.), Madras with ref. to his letter C.No. Ref/V/Toch/88 dated 8-12-1988.
2. The Commissioner of Income-tax, Tamil Nadu-V, Madras with ref. to his letter C.No. 2039(123)/86-87/TN.V dated 17-11-1988. He is requested to check up the position regarding utilisation of donations by obtaining relevant accounts from the respective religious authorities every year. He is also requested to review the position of the aforesaid temple after every three years. The request of notification with retrospective effect was found not to be acceptable.
3. All Chief Commissioners of Income Tax.
4. The Comptroller & Auditor General of India, New Delhi.
5. All Chambers of Commerce in the state of Tamil Nadu.
6. The Deputy Commissioner/ Executive Officer, Arulmigu Devi Karumari Amman Thirukkoi, Thiruverkadu, Madras-600077.

*Anand Kishore*  
( ANAND KISHORE )

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